

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, KANGRA DIVISION AT  
DHARAMSHALA- H.P.

No.DSJ/EC/(4-9)/2020 \_\_\_\_\_

Dated: 10.08.2020

**\*OFFICE ORDER \***

The Courts have already started taking up *urgent matters* and those Civil and Criminal cases, which are *ready for final hearing*, as per notification No.HHC/RG/C-19/2020-18, dated 18.05.2020 and notification No.HHC/RG/C-19/2020-26, dated 10<sup>th</sup> July, 2020, respectively. Now, as per the Office order of Hon'ble High Court, No.HHC/RG/C-19/2020-31, dated 7<sup>th</sup> August,2020, it has been provided that ***the cases for evidence*** shall also be listed by the Courts. It is also provided in the aforesaid notification that "*the District and Sessions Judge(s) of the concerned Division shall decide the number of cases to be listed before the Courts in their respective Civil and Sessions Division(s)*".

Therefore, keeping in view the instructions, regarding maintenance of social distancing, issued by the Competent Authority and the Hon'ble High Court, from time to time, every Court shall fix such number of cases before their Courts, so that these instructions are adhere to in letter and spirit, and not more than three cases of each category, should be listed in the cause list. For this purpose, the Court shall fix different time slots for various categories of cases, to be taken up by them in the daily cause list, as directed in the Office order of Hon'ble High Court, No.HHC/RG/C-19/2020-31, dated 7<sup>th</sup> August,2020, so that the persons concerned appear in the Courts, in that time slots only, to avoid overcrowding.

Wherever possible, personal presence of the parties may be dispensed with, as per law. The physical appearance of the under-trial may also be dispensed with and may be procured through video-conferencing, so that their movement outside the jail is restricted, as they will be vulnerable in catching Virus and thereby, posing danger to the other inmates in the jail. The evidence of formal witnesses may also be recorded through video-conferencing, wherever practicable, so that there is no overcrowding in the Court complex.

The persons entering the court complexes shall maintain social distancing inside the complex and use hand sanitizer at frequent intervals. But, if he /she has the symptoms of cough/ cold/ running temperature etc., then he/she shall avoid entering the complex and consult the health authorities. Wearing of face cover/mask (covering nose to chin area), shall be mandatory for entering the court complex.



Lawyers/Bar-clerks/Litigants/Naib Courts/police officials etc., shall be advised by the Office Superintendents/Staff, not to use saliva, while affixing court fee stamps on the application/petitions to be filed in the courts or while flipping pages of the cases to be filed/judicial files. Court staff is also directed to not to use saliva, while doing the pagination of files or on the envelopes containing letters, summons/notice etc.

There shall be strict ban on use of Gutka, tobacco, bubble gum and chewing gum in the Court complex.

The Judicial Officers concerned shall also regularly ensure that these instructions are followed in letter and spirit by all concerned. The Chairman of the Disaster Management Committees of various courts, must ensure that these instructions and the measures to be taken by them under the Disaster Management Act, 2005, are implemented for the safety of all.

  
(J.K. Sharma)

District and Sessions Judge,  
Kangra Division at Dharamshala.

Endst. No. DSJ/EC/(4-9)/2020 8727-53

Dated: 10.08.2020

Copy forwarded to:-

1. All the Judicial Officers of this Civil and Sessions Division, for information and necessary action.
2. The District Magistrate, Kangra at Dharamshala, for information.
3. The Superintendent of Police, Kangra at Dharamshala, for information and with the request to forward the same to all the SHO's under his control for compliance.
4. The Superintendent of Police, (Vigilance and Anti-Corruption), Kangra at Dharamshala, for information and with the request to forward the same to all the SHO's under his control for compliance.
5. All the Bar Presidents of Kangra Division, for information.
6. The District Attorney, Kangra at Dharamshala, for information.
7. The Superintendent of District Jail, Dharamshala and Incharge, Sub-Jail, Nurpur, for information.
8. The Computer Branch to upload the same on the official website of District Courts, Kangra.
9. Guard file.

  
District and Sessions Judge,  
Kangra Division at Dharamshala.